NATIONAL COMPANY LAW TRIBUNAL <u>PRINCIPAL BENCH</u> <u>NEW DELHI</u>

C.P NO. 13(ND)/2015 CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR Hon'ble President

Smt. Ina Malhotra Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 7.10.2016

NAME OF THE COMPANY: A.A Development Capital India Fund LLC

V/s.

M/s. Bar Flex Ployfilms Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the

	Companies Act 2013.			
S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
. 14	POOJA.M. SAIGAL	Advocate	R	
2.	JASMINE Kottal	Advo cate	R	
Ms	S. MALAVIK	SINHA, ADV A LAL, ADV SAPRE, ADV	PETITIONER	

The matter was taken up for consideration as to whether the petitioner is choosing Arbitration as an alternative to the present petition. The matter needs to be argued as the reliefs sought are not within the jurisdiction of the arbitrator. However, liberty is granted to the respondents to file appropriate application.

List for arguments on 17-11-2016.

TAKhin -(CHIEF JUSTICE M.M. KUMAR)

PRESIDENT Malnohe

(INA MALHOTRA) MEMBER (J)

07.10.2016 (P.K. Sud)